

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

26. IA 461/2021 In C.P.(IB)-67(MB)/2021

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 26.06.2024**

NAME OF THE PARTIES: - Indiabulls Housing Finance Limited
V/s
Vikas Shambhukumar Kasliwal

Section: U/s 95(1) of the Insolvency and Bankruptcy Code, 2016

ORDER

IA.No.461/2021: - Adv. Chirag Kamdar a/w Adv. Samruddhi Nair appeared for the Petitioner/Applicant. Adv. Yash Jariwala appeared for the Resolution Professional through VC. Adv. Rohit Gupta appeared for the Respondent/Personal Guarantor through VC. Counsel for the Petitioner/Applicant states that he has not been supplied a copy of the reply/objection against the report filed by the Respondent/Personal Guarantor. Let the copy of the reply/ objection be supplied to the counsel for the Petitioner, and liberty is granted to the Petitioner to file a rejoinder, if any, within a period of two weeks. List this matter for the final hearing on **27.08.2024**.

Sd/-
ANIL RAJ CHELLAN
Member (Technical)
JAGDISH

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)